

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3883

ANSWERED ON:20.03.2013

MISUSE OF FUNDS

Dubey Shri Nishikant ;Sayeed Muhammed Hamdulla A. B.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether misutilisation of funds sanctioned/released under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) has been reported to the Government from various States in the country;

(b) if so, the details thereof, State-wise; and

(c) the action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

(a)& (b): Yes, Madam. Complaints have been received from States like Bihar, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Puducherry, Uttar Pradesh and West Bengal etc regarding the implementation of works under Urban Infrastructure & Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JnNURM).

(c): The progress of the Projects is periodically reviewed by the Government of India. However, the execution and monitoring of projects is done by the States/ Union Territories (UTs) in accordance with extant rules and procedures. The States/UTs monitors the implementation of the projects through State Level Nodal Agency (SLNA) and other monitoring agencies. The shortcomings/deviations if any, in implementation of project are conveyed to the State Government for proper rectification and suitable action thereon as per the rules and procedures of the State Government. States/UTs report on the proper utilization of funds through Quarterly Progress Reports (QPRs).